

ONE DAY HYBRID WORKSHOP ON INSOLVENCY AND BANKRUPTCY CODE, 2016: CURRENT PERSPECTIVE



Jointly Organized By

Insolvency and Bankruptcy Board of India

Jawaharlal Nehru Institute of Banking and Finance
(JNIBF)
(An apex training institute of IDBI Bank)



Date: AUGUST 1ST , 2022

Venue: JNIBF, Gachibowli, Hyderabad – 500 032

About the Workshop

The Insolvency and Bankruptcy Code, 2016 (IBC) constitutes a key economic reform. The provisions in the IBC relating to corporate insolvency came into force on 1st December 2016. The entire regulatory framework and the ecosystem relating to corporate insolvency are in place.

The Code provides for processes for resolution of insolvency, wherever possible, and closure of firms, wherever required. Through these processes, it addresses (i) reducing the possibility of failure; (ii) rehabilitating failing of viable firms; and (iii) releasing resources from failed, but unviable firms to other uses. It enables the optimum utilization of resources, all the time, by (a) preventing use of resources below the optimum potential; (b) ensuring efficient resource use within the firm through resolution of insolvency; and (c) releasing unutilised or under-utilized resources for efficient uses through closure of the firm. It improves availability of credit by (i) preventing default; (ii) recovering default from future earnings of the firm, post-resolution; and (iii) recovering default from sale of liquidation assets. It liberates resources stuck up in inefficient and defunct firms for continuous recycling and changes the journey from 'Hopeless End' to 'Endless Hope'

You are invited to attend this one day workshop that would provide comprehensive overview unveiling the entire Code, the processes involved, Regulations, assessing the Code from the perspective of various stakeholders. The pedagogy will involve the practioners who will bring forth real case studies.

Who should attend?

Bankers, Executives from Financial Institutions, officials working in Finance Department, Corporate Creditors, ARCs, individuals/professionals from the finance field, prospective Insolvency Professionals.

Benefits

- Provides better clarity in understanding the importance and the purpose of IBC Code
- Cases and their judgments enhances and broadens your thinking angle
- Faculty on board will be NCLT members, members of legal faculty (incl. High Court Judge) to give a holistic exposure
- Interaction/knowledge sharing by experts & practitioners (IPs) adds value to the learning

Fees

Physical Mode: Rs. 3000/- plus 18% GST per participant

Online Mode: Rs. 2500/- plus 18% GST per participant

(10% discount for 3 nominations and 15% discount for more than three nominations)

Mode of payment

Credit to “Jawaharlal Nehru Institute of Banking and Finance” account as per details below in the enclosed Nomination Form and send the payment confirmation by email to:

contactjnibf@idbi.co.in

- Bank Name: IDBI Bank, Gachibowli Branch, Hyderabad
- Account No: 43237000010771
- IFSC Code: IBKL0000432
- IDBI Bank PAN No: AABCI8842G
- GST ID: 36AABCI8842G2ZF

Contact Details of Programme Directors

Dr. Venkatesh Tamlurkar, DGM, Email- venkatesh.tamlurkar@idbi.co.in, Mo +91-7702778727

Dr. Kanishka Khanna, AGM, Email- kanishka.khanna@idbi.co.in, Mo +91-9983737187

Jawaharlal Nehru Institute of Banking and Finance, Gachibowli, Hyderabad

Website: www.idbibank.com/jnibf

Virtual campus visit <https://youtu.be/FGv-w-tUhw0>

NOMINATION FORM



1. Nominee Details

S. No	Name & Designation	Address	Mobile and Email

2. Sponsoring Organization Details

Organization Name	
Address	
Telephone No	
Email id	
Contact Name & Mobile No	

3. Details of Course Fees

Fees amount	
Bank/NEFT details	

(Please email the scanned nomination form to contactjnibf@idbi.co.in)